

ANNEXURE “A”
LIST OF CREDITORS OF S K ELITE INDUSTRIES (INDI) LIMITED
Summary- List of creditors for claims as on May 07, 2021
Drawn for claims received up to May 24, 2021

Amount in Rupees

S. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	86,23,46,946	1	86,23,46,946	0	0	0	Details of claims and security interest attached as <i>Annexure I & II.</i>
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
6	Operational creditors (Employees)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	NA
	Total	1	86,23,46,946	1	86,23,46,946	0	0	0	

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Drawn for claims received up to May 24, 2021

Notes:

1. The claims received has been verified as on Insolvency Commencement Date of S K Elite Industries (India) Limited ("Corporate Debtor") i.e. May 07, 2021. (Date of receipt of order by IRP : May 10,2021)
2. All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the RP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
3. As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Resolution Professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.

INTERIM RESOLUTION PROFESSIONAL


In the matter of S K Elite Industries (India) Limited

Arun Kapoor

Registration Number - IBBI/IPA-003/IP-N00030/2017-18/10230

Address registered with IBBI:

G-601, Army Co-operative Housing Society, Sector- 09,
Nerul (East), Navi Mumbai, 400706.

E-mail Id as per IBBI registration - arun.kapoor58@yahoo.in

Process specific address for correspondence:

G-601, Army Co-operative Housing Society, Sector- 09,
Nerul (East), Navi Mumbai, 400706

Process specific e-mail ID for correspondence – cirp.skelite@gamil.com

Date: May 31, 2021

Place: Nerul, Navi Mumbai

ANNEXURE “I”
LIST OF CREDITORS OF S K ELITE INDUSTRIES (INDI) LIMITED
List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) for claims as on May 07, 2021
Drawn for claims received up to May 24, 2021

SI. No.	Name of the Creditor	Amount of claims received (Rs.)	Amount of claims admitted (Rs.)	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Security Interest
1	Piramal Capital and Housing Finance Limited	86,23,46,946	86,23,46,946	0	0	0	Annexure II attached
	Total	86,23,46,946	86,23,46,946	0	0	0	

Note:

1. OPERATIONAL CREDITORS - FORM B OPERATIONAL CREDITORS-Contractors/ Suppliers/Consultants/ Statutory Dues - FORM B Received- The Public Announcement called for submission of proof of claims from Operational Creditors in FORM B as stipulated in Regulation 7. Till 24.05.2021 the undersigned Interim Resolution Professional has not received claims from the Operational Creditors.
2. Workmen / Employees - FORM D Received - The Public Announcement called for submission of proof of claims from Employees/Workmen in FORM D as stipulated in Regulation 9. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any proof of claim from the Employees and workmen of the Corporate Debtor.
3. Authorised Representative of Workmen and/or Employees - FORM E Received- The Public Announcement called for submission proof of claims from Authoritative Representative of Workmen and/or Employee in FORM E as stipulated in Regulation 9. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any claims from the Authorised Representative of Workmen and/or Employees.
4. Claims by creditors other than Operational, Financial and Employee/Workman - FORM F Received- The Public Announcement called for submission of proof of claims from a person claiming to be a creditor, other than Financial Creditor, Operational Creditor or Workmen or Employee in FORM F as stipulated in Regulation 9A. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any claims from any such person.

ANNEXURE “II”
SECURITY INTEREST IN THE MATTER OF S K ELITE INDUSTRIES (INDI) LIMITED

S. No.	Name of Financial Creditor	Security Interest
1.	Piramal Capital and Housing Finance Limited	<p>Property mortgaged by the Corporate Debtor:</p> <p>a) Plot No.D-404, admeasuring 1,365 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by : Road On or towards South by : Nalla On or towards East by: Plot No. D-42 On or towards North by: Plot No. D-405 together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.</p> <p>b) Plot No.D-405, admeasuring 1,050 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by : Estate Road On or towards South by : MIDC Road On or towards East by: Plot No. D-404 On or towards North by: Service Road together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.</p> <p>c) Plot No.D-405 Part., admeasuring 157.50 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by : Estate Road On or towards South by : MIDC Road On or towards East by: Plot No. D-405 On or towards North by: Service Road together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.</p>

ANNEXURE “II”
SECURITY INTEREST IN THE MATTER OF S K ELITE INDUSTRIES (INDI) LIMITED

		<p>d) Hypothecation of ESCROW Accounts of ‘S.K. Elite Industries (India) Limited escrow account bearing account no. 0258035000055’ and ‘S.K. Wheels Private Limited escrow account bearing account no.0258035000045’ and all rights, titles, interest, benefits, claims and demands whatsoever of borrowers in, to, under and in respect thereof and all monies including all cash flows and receivables and all proceeds arising from/in connection with the facility, and all investments, assets, instruments and securities which represent amounts in the said accounts, both present and future.</p> <p>e) Hypothecation of all amounts owing to, and received and/or receivable by borrowers and/or any person on its behalf arising from / in connection Plot No.D-404,D-405 & D-405Pt, Turbhe MIDC, Turbhe, Navi Mumbai and Plot no.D-267, TTC Industrial Area, MIDC, Turbhe, Navi-Mumbai-400705 and full benefit of all rights and remedies relating thereto including but not limited to rents, fees, deposits and all claims for damages and another remedies for non-payment of the same; and all rights, title, interest, benefits, claims and demands whatsoever of the borrowers in, to or in respect of all aforesaid assets both present and future.</p> <p>f) Pledge of 49,99,600 shares of the Corporate Debtor held by the following shareholders/promoters: Details of Pledged Shares</p> <table border="1"><thead><tr><th>Sr. No</th><th>No. of Shares (FV)</th><th>Name of Shareholders</th></tr></thead><tbody><tr><td>1</td><td>42,72,300 (Rs. 10 each)</td><td>Anil Kumar</td></tr><tr><td>2</td><td>5,24,200 (Rs. 10 each)</td><td>Manjusha Anil Kumar</td></tr><tr><td>3</td><td>2,03,100 (Rs. 10 each)</td><td>Akshit Kumar</td></tr></tbody></table>	Sr. No	No. of Shares (FV)	Name of Shareholders	1	42,72,300 (Rs. 10 each)	Anil Kumar	2	5,24,200 (Rs. 10 each)	Manjusha Anil Kumar	3	2,03,100 (Rs. 10 each)	Akshit Kumar
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